



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/May/202324/5

DATED: 23/06/2023

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/May/202324/5 dated 23/06/2023 of Norms Committee - I for the year 2023-24 was held on 23/06/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	DHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
5	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri V.K. Kashyap, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	018005000728AM21
RA File Number	318304000098 AM21
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the agenda and decided to forward the case to DPIIT for comments..	

Case No.	2 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000120AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder was sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT portal. The case stands deferred.	

Case No.	3 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000179AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder was sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days.

The case stands deferred.

Case No.	4 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	NIEHOFF OF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004916AM23
RA File Number	NA
Licence No and Date	0910068878/null
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 20.01.2023 followed by several reminders were issued to the applicant, with a final reminder on 11.05.2023 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	
RA concerned may take suitable consequential action accordingly.	

Case No.	5 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	NIEHOFF OF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004949AM23
RA File Number	NA
Licence No and Date	0910069020/null
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 20.01.2023 followed by several reminders were issued to the applicant, with a **final reminder** on 11.05.2023 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006707AM23
RA File Number	082404000118 AM11
Licence No and Date	0810090515/15/07/2010
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	7 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006707AM23
RA File Number	082404000118 AM11
Licence No and Date	0810090515/15/07/2010
Norms Committee Decision:	
1. The Committee considered the case as per agenda and noted that the AA 0810090515 of the applicant firm is a duplicate case as it is listed at S.No.6. The committee therefore decided to withdraw the case.	

Case No.	8 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00000116AM24
RA File Number	092404000074 AM14
Licence No and Date	0910056105/23/05/2013
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	9 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004592AM23
RA File Number	072404000428 AM14
Licence No and Date	0710102649/06/03/2014
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	10 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00197084AM22
RA File Number	082404000396 AM15
Licence No and Date	0810134481/03/02/2015
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	11 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00002029AM23
RA File Number	052304000292 AM16
Licence No and Date	0510395884/12/10/2015
Norms Committee Decision:	
The case deferred for comments of TE.	

Case No.	12 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	018005000455AM19
RA File Number	072404000133 AM17
Licence No and Date	0710110107/15/07/2016
Norms Committee Decision:	
Case deferred for comments of Special Committee.	

Case No.	13 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00004640AM23
RA File Number	072404000144 AM17

Licence No and Date	0710110190/29/07/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given through BO portal, by the TE: a. Complete set of original applications. b. Case history along with copies of all correspondences in chronological order. c. Earlier decisions of the Norms Committee. d. Additional supporting documents and dimensional drawings with product catalog justifying review of the NC decision. The case stands deferred.	

Case No.	14 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00004641AM23
RA File Number	072404000254 AM17
Licence No and Date	0710110669/18/11/2016
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	15 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00004641AM23
RA File Number	072404000254 AM17

Licence No and Date	0710110669/18/11/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	16 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	DANISH STEEL CLUSTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006698AM23
RA File Number	072404000324 AM17
Licence No and Date	0710110899/04/01/2017
Norms Committee Decision:	
1. The Committee considered the case as per agenda and noted that the AA 0710110899 of the applicant firm is a duplicate case as it is listed at S.No.16. The committee therefore decided to withdraw the case.	

Case No.	17 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	DANISH STEEL CLUSTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006698AM23
RA File Number	072404000324 AM17
Licence No and Date	0710110899/04/01/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	18 / NC/1/MEET/May/202324/5
Case Status	Case Approved

Party Name	AUTOFITS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00001171AM24
RA File Number	039404001095 AM17
Licence No and Date	0310811747/09/03/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (Tech-1) dated 23.06.2023. Note: They have earlier been given wastage of 10% on aluminum strip and 5 % wastage on polyprelene Accordingly LIC may be ratified as under 1. Lacquered Aluminum foil/strip/coil of rel thickness – 1.10 kg/kg content in export 2. Polypropylene – 1.05 kg/kg content in export RA concerned may take suitable consequential action accordingly.	

Case No.	19 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	AUTOFITS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00001171AM24
RA File Number	039404001095 AM17
Licence No and Date	0310811747/09/03/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 0310811747 of the applicant firm is a duplicate case as it is listed at S.No.18. The committee therefore decided to withdraw the case.	

Case No.	20 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006718AM23
RA File Number	052304000043 AM18
Licence No and Date	0510402563/16/05/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder given on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT portal. The case stands deferred.	

Case No.	21 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006718AM23
RA File Number	052304000043 AM18
Licence No and Date	0510402563/16/05/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder given on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT portal. The case stands deferred.	

Case No.	22 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	GOLD MOHUR PROFILES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006722AM23
RA File Number	052304000156 AM18
Licence No and Date	0510403501/25/07/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	23 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	GOLD MOHUR PROFILES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006722AM23
RA File Number	052304000156 AM18
Licence No and Date	0510403501/25/07/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	24 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	018005000567AM19
RA File Number	072404000207 AM18
Licence No and Date	0710112362/07/11/2017
Norms Committee Decision:	

Case deferred for comments of Special Committee.

Case No.	25 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	DANISH STEEL CLUSTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006701AM23
RA File Number	072404000293 AM18
Licence No and Date	0710112742/24/01/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	26 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	DANISH STEEL CLUSTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006701AM23
RA File Number	072404000293 AM18
Licence No and Date	0710112742/24/01/2018
Norms Committee Decision:	
1. The Committee considered the case as per agenda and noted that the AA 0710112742 of the applicant firm is a duplicate case as it is listed at S.No.25. The committee therefore decided to withdraw the case.	

Case No.	27 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	GOLD MOHUR PROFILES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

HQ File Number	HQRNORM REVIW00006720AM23
RA File Number	052304000421 AM18
Licence No and Date	0510405475/31/01/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	28 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00002225AM23
RA File Number	072404000141 AM19
Licence No and Date	0710113806/03/09/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	29 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006481AM23
RA File Number	072404000195 AM19
Licence No and Date	0710114143/19/11/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	30 / NC/1/MEET/May/202324/5
Case Status	Case Deferred

Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00003247AM23
RA File Number	052404000529 AM19
Licence No and Date	0510409056/26/12/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	31 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	018005000636AM19
RA File Number	072404000240 AM19
Licence No and Date	0710114398/11/01/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (Tech-3) dated 03.02.2023 on mail as under: 1. Import - 1 to 12 - Net + 5% wastage. 2. 13 to 125 & 143 to 205 - Net to net as per GN4 126 to 142 - Net + 2% wastage. 3. Grade & thickness of imported sheets will be the same as used in the Export Product 4. Grade & diameter of imported pipes will be the same as used in the Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	32 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

HQ File Number	018005000636AM19
RA File Number	072404000240 AM19
Licence No and Date	0710114398/11/01/2019
Norms Committee Decision:	
1. The Committee considered the case as per agenda and noted that the AA 0710114398 of the applicant firm is a duplicate case as it is listed at S.No.31. The committee therefore decided to withdraw the case.	

Case No.	33 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00000137AM23
RA File Number	039504000574 AM20
Licence No and Date	0310831568/16/09/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (DHI) dated 08.06.2023. 1. It is observed that the firm sought to import alloy steel bar as raw material and wastage claimed is 837 % to manufacture 3675 Nos Steam Turbine Blades (Type: Full Skewed SE (362 Nos), Straight SE (156 Nos) & TSY Type (3157 Nos)). 2. The firm has also stated that input material are proprietary in nature and the bars imported are rough, uneven and of varying dimensions. Minimum 1 and maximum 28 blank pieces are cut from bar per different blade length requirements. 3. The case has been reexamined based on the inputs of the NC-1 during its meeting on 14/10/2022 and additional information received from the firm. 4. Keeping the above points in view the firm's proposal may be allowed for wastage of 563.50% on net content basis as against 837% applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	NIDEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	018005000200AM20
RA File Number	052404000403 AM20
Licence No and Date	0510412197/21/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 followed by reminder on 24.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	35 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	018005000279AM20
RA File Number	052304000381 AM20
Licence No and Date	0510413163/01/01/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	36 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	018005000354AM20

RA File Number	092404000594 AM20
Licence No and Date	0910068532/02/03/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	37 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	NTB INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	018005000473AM21
RA File Number	039504001237 AM20
Licence No and Date	0310836497/04/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	38 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	GOLD MOHUR PROFILES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006600AM23
RA File Number	018005000534 AM21
Licence No and Date	0510414672/21/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	39 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	EMERSON MEASUREMENT SYSTEMS AND SOLUTIONS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00000020AM24
RA File Number	342404000117 AM21
Licence No and Date	3410046279/11/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	40 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ENDRESS+HAUSER (INDIA) AUTOMATION INSTRUMENTATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00000160AM24
RA File Number	039404000434 AM21
Licence No and Date	0310838480/25/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	41 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00005639AM23
RA File Number	018005000636 AM21
Licence No and Date	0310838477/25/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (Tech – 1) dated 23.06.2023 as under: 1. Item of imports on nett to nett basis with accountability in export.	

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00005631AM23
RA File Number	072404000183 AM21
Licence No and Date	0710117089/05/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	43 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00005632AM23
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	44 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00005632AM23

RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	45 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00005633AM23
RA File Number	072404000186 AM21
Licence No and Date	0710117091/05/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	46 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00005634AM23
RA File Number	072404000182 AM21
Licence No and Date	0710117092/05/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	47 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00005635AM23
RA File Number	072404000185 AM21
Licence No and Date	0710117104/06/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	48 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	018005000665AM21
RA File Number	318304000079 AM21
Licence No and Date	3110067879/14/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given through BO portal, by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	49 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	018005000676AM21
RA File Number	092404000391 AM21
Licence No and Date	0910069340/19/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	50 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	018005000695AM21
RA File Number	039404000555 AM21
Licence No and Date	0310839311/04/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of DPIIT vide U.O.No. P-47011/193/2019-TSW dated 03.05.2023 received via email. 1. Quantity of import items at SI No. 1, 3 to 7, 66, 73, 74,77 & 79 may be allowed inclusive of 5% wastage. 2. Quantity of import items at SI No. 2 may be allowed inclusive of 2% wastage as claimed by the firm. 3. Quantity of consumables at Sl.No.8 to 28, 67 to 72, 75,78 & 80 to 94 put together may be allowed up to 2% of FOB value. 4. Quantity of import items at Sl.No. 29 to 65 & 76 may be allowed on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	51 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	018005000707AM21
RA File Number	522404000070 AM21
Licence No and Date	5210043592/10/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	52 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00004567AM23
RA File Number	072404000190 AM21
Licence No and Date	0710117268/12/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	53 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	54 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00005728AM23
RA File Number	03AA04012024 AM21
Licence No and Date	0311000170/17/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (Tech – 1) dated 23.06.2023. 1. Item of imports on nett to nett basis with accountability in export. RA concerned may take suitable consequential action accordingly.	

Case No.	55 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and Date	0811000449/22/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	56 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00077654AM21
RA File Number	05AA04027961 AM21
Licence No and Date	0511001081/05/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	57 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001180AM24
RA File Number	NA
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	58 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001180AM24
RA File Number	NA
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the AA 0511001335 of the applicant firm is a duplicate case as it is listed at S.No.57. The committee therefore decided to	

withdraw the case.

Case No.	59 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	60 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	61 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

and Date	
HQ File Number	HQRNORM APPLY 00103891AM21
RA File Number	31AA04007279 AM21
Licence No and Date	3111000223/15/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	62 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00103891AM21
RA File Number	31AA04007279 AM21
Licence No and Date	3111000223/15/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	63 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00106447AM21
RA File Number	52AA04008217 AM21
Licence No and Date	5211000503/18/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	64 / NC/1/MEET/May/202324/5
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Case Status	Case Rejected
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00106447AM21
RA File Number	52AA04008217 AM21
Licence No and Date	5211000503/18/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 5211000503 of the applicant firm is a duplicate case as it is listed at S.No.63. The committee therefore decided to withdraw the case.	

Case No.	65 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00003587AM23
RA File Number	05AA04040842 AM21
Licence No and Date	0511001835/19/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	66 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	TE THERMO ELECTRIC COMPANY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00108567AM21
RA File Number	05AA04039729 AM21
Licence No and Date	0511001828/22/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	67 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00000002AM24
RA File Number	04AA04008537 AM21
Licence No and Date	0411000541/22/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	68 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00113605AM21
RA File Number	31AA04007776 AM21
Licence No and Date	3111000249/25/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder given on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT portal. The case Stands Deferred.	

Case No.	69 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00114116AM21
RA File Number	04AA04008535 AM21
Licence No and Date	0411000520/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given through BO portal, by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Quantities of components/assemblies proposed it to be imported in Nos. 6. Justification/basis for claiming 8% wastage on all the inputs including components/ assemblies. The case stands deferred.	

Case No.	70 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00115950AM21
RA File Number	07AA04010944 AM21
Licence No and Date	0711000779/29/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	71 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00116622AM21
RA File Number	07AA04011027 AM21
Licence No and Date	0711000803/30/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	72 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00116883AM21
RA File Number	05AA04022556 AM21
Licence No and Date	0511001975/30/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	73 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00116883AM21
RA File Number	05AA04022556 AM21
Licence No and Date	0511001975/30/03/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	74 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006906AM22
RA File Number	03AA04000708 AM22
Licence No and Date	0311003091/08/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	75 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006906AM22
RA File Number	03AA04000708 AM22
Licence No and Date	0311003091/08/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the AA 0311003091 of the applicant firm is a duplicate case as it is listed at S.No.74. The committee therefore decided to withdraw the case.	

Case No.	76 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

HQ File Number	HQRNORM APPLY 00019536AM22
RA File Number	05AA04022390 AM21
Licence No and Date	0511002206/15/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	77 / NC/1/MEET/May/202324/5																											
Case Status	Case Approved																											
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED																											
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023																											
HQ File Number	HQRNORM REVIW00001181AM24																											
RA File Number	04AA04002273 AM22																											
Licence No and Date	0411000825/17/05/2021																											
Norms Committee Decision:																												
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 05.06.2023 on DGFT BO Portal as under:																												
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Export Quantity</th><th>SI No.</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td rowspan="3">87089100</td><td rowspan="3">Radiator Core Assy (14) (To Part No. R30673-1230)</td><td rowspan="3">80000 number</td><td>1</td><td>76071190</td><td>FIN 14 To Part No. E19811-0050</td><td>29457.60Kgs with 2% wastage on net weight of Fins in the export of 80000 Nos of Radiator Core Assly (14)</td></tr><tr><td>2</td><td>76082000</td><td>Tube 14 To Part No. R47423-2190</td><td>41527.16Kgs with 1% wastage on net weight of Tubes in the export of 80000 Nos of Radiator Core Assly (14)</td></tr><tr><td>3</td><td>76169990</td><td>Header Plate 14 To Part</td><td>Net to net basis as per GN-4 with</td></tr></table>							ITCHS Code	Export Item	Export Quantity	SI No.	ITCHS Code	Import Item	Recommended Quantity	87089100	Radiator Core Assy (14) (To Part No. R30673-1230)	80000 number	1	76071190	FIN 14 To Part No. E19811-0050	29457.60Kgs with 2% wastage on net weight of Fins in the export of 80000 Nos of Radiator Core Assly (14)	2	76082000	Tube 14 To Part No. R47423-2190	41527.16Kgs with 1% wastage on net weight of Tubes in the export of 80000 Nos of Radiator Core Assly (14)	3	76169990	Header Plate 14 To Part	Net to net basis as per GN-4 with
ITCHS Code	Export Item	Export Quantity	SI No.	ITCHS Code	Import Item	Recommended Quantity																						
87089100	Radiator Core Assy (14) (To Part No. R30673-1230)	80000 number	1	76071190	FIN 14 To Part No. E19811-0050	29457.60Kgs with 2% wastage on net weight of Fins in the export of 80000 Nos of Radiator Core Assly (14)																						
			2	76082000	Tube 14 To Part No. R47423-2190	41527.16Kgs with 1% wastage on net weight of Tubes in the export of 80000 Nos of Radiator Core Assly (14)																						
			3	76169990	Header Plate 14 To Part	Net to net basis as per GN-4 with																						

						No. R42923- 0480	accountability clause
				4	76169990	Side Plate 14 To Part No. R47243- 1540	Net to net basis as per GN-4 with accountability clause
				5	38109090	Brazing Flux To Part No. E19811- 0350	0.003 Kg per Radiator Core Assly.

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00001181AM24
RA File Number	04AA04002273 AM22
Licence No and Date	0411000825/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 0411000825 of the applicant firm is a duplicate case as it is listed at S.No.77. The committee therefore decided to withdraw the case.	

Case No.	79 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

HQ File Number	HQRNORM APPLY 00045354AM22
RA File Number	07AA04004336 AM22
Licence No and Date	0711001110/18/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	80 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00114430AM22
RA File Number	04AA04005779 AM22
Licence No and Date	0411000974/14/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per recommendation of (Meity) dated 11.04.2023 on mail as under:

S. No.	AA No.	Description of resultant product	Description of items to be imported	Wastage claimed in %	UOM	Quantity Sought in DGFT	Wastage allowed	Calculated Quantity	Net Content Recommended
1.	0411000974	Single Mode Optical Fiber	1.Fiber Primay Coating	Nil	KGS	8000	Nil	8000	8000
			2.Fiber Secondary Coating	Nil	KGS	8000	Nil	8000	8000
2.	411000991	Single Mode Optical Fiber	1.Fiber Primay Coating	Nil	KGS	8000	Nil	8000	8000
			2.Fiber Secondary Coating	Nil	KGS	8000	Nil	8000	8000

RA concerned may take suitable consequential action accordingly.

Case No.	81 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00116169AM22
RA File Number	04AA04006540 AM22
Licence No and Date	0411000991/16/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (Meity) dated 11.04.2023 on mail as under:

S. No.	AA No.	Description of resultant product	Description of items to be imported	Wastage claimed in %	UOM	Quantity Sought in DGFT	Wastage allowed	Calculated Quantity	Net Content Recommended
1.	411000991	Single Mode Optical Fiber	1.FiberPrimary Coating	Nil	KGS	8000	Nil	8000	8000
			2.Fiber Secondary Coating	Nil	KGS	8000	Nil	8000	8000

RA concerned may take suitable consequential action accordingly.

Case No.	82 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00007265AM23
RA File Number	08AA04007720 AM22
Licence No and	0811001783/21/06/2021

Date	
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the AA 0811001783 of the applicant firm is a duplicate case as it is listed at S.No.82. The committee therefore decided to withdraw the case.	

Case No.	83 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00007265AM23
RA File Number	08AA04007720 AM22
Licence No and Date	0811001783/21/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	84 / NC/1/MEET/May/202324/5			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023			
HQ File Number	HQRNORM APPLY 00130766AM22			
RA File Number	09AA04006750 AM22			
Licence No and Date	0911001133/05/07/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 05.06.2023 on mail as under:				
Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	Turbine Blades (Net content of import item)	800 NOS	STAINLESS STEEL BARS (M-152 -120 MM	1000 KGS INCLUSIVE OF 362.66% ON THE NET WEIGHT OF THE

	shall be 216.00 Kgs, which should be reflect in the shipping bills and invoices)		RCS)	IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
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Note:

1. Wastage on the net weight imported stainless steel in the export product.
2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	85 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00130919AM22
RA File Number	09AA04006738 AM22
Licence No and Date	0911001136/05/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.07.2022 and a reminder was sent on 02.08.2022, 17.08.2022, 01.10.2022, 16.10.2022 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	86 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00131013AM22

RA File Number	09AA04006644 AM22			
Licence No and Date	0911001139/05/07/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 05.06.2023 on mail as under:				
1. The following Quantity of items of import may be allowed against export:				
Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	Turbine Blades (Net content of import item shall be 1332.80 Kgs, which should be reflected in the shipping bills and invoices)	224 NOS	STAINLESS STEEL BARS (GTD-450 -100MM RCS	2945.60 KGS INCLUSIVE OF 121.02% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
NOTE: 1. Wastage on the net weight imported stainless steel in the export product. 2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product. RA concerned may take suitable consequential action accordingly.				

Case No.	87 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00131148AM22
RA File Number	03AA04025634 AM22
Licence No and Date	0311005113/05/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	88 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00131148AM22
RA File Number	03AA04025634 AM22
Licence No and Date	0311005113/05/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 0311005113 of the applicant firm is a duplicate case as it is listed at S.No.87. The committee, therefore decided to withdraw the case.	

Case No.	89 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00133864AM22
RA File Number	30AA04003554 AM22
Licence No and Date	3011000861/08/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	90 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00133864AM22
RA File Number	30AA04003554 AM22

Licence No and Date	3011000861/08/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 3011000861 of the applicant firm is a duplicate case as it is listed at S.No.89. The committee, therefore decided to withdraw the case.	

Case No.	91 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00134005AM22
RA File Number	24AA04006493 AM22
Licence No and Date	2411000651/08/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	92 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00134005AM22
RA File Number	24AA04006493 AM22
Licence No and Date	2411000651/08/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 2411000651 of the applicant firm is a duplicate case as it is listed at S.No.91. The committee, therefore decided to Withdraw the case.	

Case No.	93 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00134046AM22
RA File Number	31AA04020071 AM22
Licence No and Date	3111000446/08/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given through BO portal, by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	94 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00134046AM22
RA File Number	31AA04020071 AM22
Licence No and Date	3111000446/08/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the AA 3111000446 of the applicant firm is a duplicate case as it is listed at S.No.93. The committee, therefore decided to withdraw the case.

Case No.	95 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00134326AM22
RA File Number	05AA04049963 AM22
Licence No and Date	0511003547/08/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	96 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MENON BEARINGS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00135493AM22
RA File Number	03AA04029067 AM22
Licence No and Date	0311005250/09/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	97 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	MENON BEARINGS LIMITED
Meeting Number	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

and Date	
HQ File Number	HQRNORM APPLY 00135493AM22
RA File Number	03AA04029067 AM22
Licence No and Date	0311005250/09/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 0311005250 of the applicant firm is a duplicate case as it is listed at S.No.96. The committee, therefore decided to Withdraw the case.	

Case No.	98 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00137031AM22
RA File Number	02AA04013279 AM22
Licence No and Date	0211000925/12/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	99 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00137038AM22
RA File Number	02AA04013326 AM22
Licence No and Date	0211000926/12/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	100 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00137038AM22
RA File Number	02AA04013326 AM22
Licence No and Date	0211000926/12/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 0211000926 of the applicant firm is a duplicate case as it is listed at S.No.99. The committee, therefore decided to Withdraw the case.	

Case No.	101 / NC/1/MEET/May/202324/5												
Case Status	Case Approved												
Party Name	STAR FILTER INDUSTRIES												
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023												
HQ File Number	HQRNORM APPLY 00139314AM22												
RA File Number	24AA04007467 AM22												
Licence No and Date	2411000666/15/07/2021												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (Tech-1) dated 22.06.2023 on mail as under:													
<table><tr><th>S.I. No.</th><th>Item of Export</th><th>Qty.</th><th>UOM</th><th>Item Import</th><th>Qty of import item of may be allowed Against the export.</th></tr><tr><td>1.</td><td>FILTER CARTRIDGE (200,000kgs = 200,000 Nos.)</td><td>200,000 Nos.</td><td>KGS</td><td>PP GRANULES</td><td>210,000 KGS inclusive of 5 % wastage on the net weight of the export product.</td></tr></table>		S.I. No.	Item of Export	Qty.	UOM	Item Import	Qty of import item of may be allowed Against the export.	1.	FILTER CARTRIDGE (200,000kgs = 200,000 Nos.)	200,000 Nos.	KGS	PP GRANULES	210,000 KGS inclusive of 5 % wastage on the net weight of the export product.
S.I. No.	Item of Export	Qty.	UOM	Item Import	Qty of import item of may be allowed Against the export.								
1.	FILTER CARTRIDGE (200,000kgs = 200,000 Nos.)	200,000 Nos.	KGS	PP GRANULES	210,000 KGS inclusive of 5 % wastage on the net weight of the export product.								
RA concerned may take suitable consequential action accordingly.													

Case No.	102 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00139905AM22
RA File Number	05AA04052129 AM22
Licence No and Date	0511003673/15/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder was sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT portal. The case stands deferred.	

Case No.	103 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00140209AM22
RA File Number	05AA04055638 AM22
Licence No and Date	0511003679/16/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (DPIIT) vide U.O.No. P-47011/14/2020-TSW dated 04.05.2023 on mail as under: 1. Net weight of export item may be specified as 1022 Kgs. 2. Quantity of import item may be allowed as 4714.4 Kgs. as 4.61 Kgs./Kg. content in the export product after taking 6% recovery from the scrap.	

RA concerned may take suitable consequential action accordingly.

Case No.	104 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00140210AM22
RA File Number	05AA04054941 AM22
Licence No and Date	0511003680/16/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (DPIIT) vide U.O.No. P-47011/14/2020-TSW dated 04.05.2023 on mail as under: 1. Net weight of export item may be specified as 800.7 Kgs. 2. Quantity of import items may be allowed as 1387.9 Kgs. as 1.73 Kgs./Kg. content in the export product after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	105 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00140723AM22
RA File Number	05AA04053194 AM22
Licence No and Date	0511003700/16/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	106 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00141661AM22
RA File Number	31AA04020534 AM22
Licence No and Date	3111000464/19/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 and a reminder was sent on 24.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	107 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00142739AM22
RA File Number	09AA04008186 AM22
Licence No and Date	0911001242/20/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.05.2022 and reminder was sent on 14.06.2022, 29.06.2022, 06.08.2022, 21.08.2022, 05.10.2022 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.	

The case stands deferred.

Case No.	108 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00142741AM22
RA File Number	09AA04008212 AM22
Licence No and Date	0911001243/20/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00144863AM22
RA File Number	05AA04057692 AM22
Licence No and Date	0511003764/22/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	110 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00145468AM22
RA File Number	03AA04050631 AM22

Licence No and Date	0311005553/23/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	111 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00146842AM22
RA File Number	07AA04013445 AM22
Licence No and Date	0711001542/26/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	112 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00148590AM22
RA File Number	07AA04011575 AM22
Licence No and Date	0711001558/27/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AUTOTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

and Date	
HQ File Number	HQRNORM APPLY 00149223AM22
RA File Number	04AA04016167 AM22
Licence No and Date	0411001198/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00149496AM22
RA File Number	05AA04060641 AM22
Licence No and Date	0511003880/28/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder was sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT portal. The case stands deferred.	

Case No.	115 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00152616AM22
RA File Number	07AA04011880 AM22
Licence No and Date	0711001629/02/08/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	116 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00152616AM22
RA File Number	07AA04011880 AM22
Licence No and Date	0711001629/02/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the AA 0711001629 of the applicant firm is a duplicate case as it is listed at S.No.115. The committee, therefore decided to Withdraw the case.	

Case No.	117 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00153346AM22
RA File Number	05AA04061551 AM22
Licence No and Date	0511003976/03/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	118 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

HQ File Number	HQRNORM APPLY 00153346AM22
RA File Number	05AA04061551 AM22
Licence No and Date	0511003976/03/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the AA 0511003976 of the applicant firm is a duplicate case as it is listed at S.No.117. The committee, therefore decided to Withdraw the case.	

Case No.	119 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00153671AM22
RA File Number	07AA04019741 AM22
Licence No and Date	0711001643/04/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder was sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT portal. The case stands deferred.	

Case No.	120 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00154826AM22
RA File Number	05AA04067715 AM22
Licence No and Date	0511004018/05/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder was sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT portal.

The case stands deferred.

Case No.	121 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00155964AM22
RA File Number	02AA04018337 AM22
Licence No and Date	0211001046/06/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	122 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00156948AM22
RA File Number	07AA04017324 AM22
Licence No and Date	0711001663/09/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	123 / NC/1/MEET/May/202324/5
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Case Status	Case Deferred
Party Name	INSPIRON ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00160152AM22
RA File Number	08AA04020492 AM22
Licence No and Date	0811002302/11/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	124 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	INSPIRON ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00160152AM22
RA File Number	08AA04020492 AM22
Licence No and Date	0811002302/11/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the AA 0811002302 of the applicant firm is a duplicate case as it is listed at S.No.91. The committee, therefore decided to Withdraw the case.	

Case No.	125 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00160573AM22
RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the	

applicant on 09.05.2023 and a reminder was sent on 24.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	126 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	GLOBAL GASKET FACTORY
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00162032AM22
RA File Number	09AA04009049 AM22
Licence No and Date	0911001365/13/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder was sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO portal.	
The case stands deferred.	

Case No.	127 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	VALLABH PUMPS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00162953AM22
RA File Number	56AA04003920 AM22
Licence No and Date	5611000430/14/08/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	128 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	A. O. SMITH INDIA WATER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00169310AM22
RA File Number	072104000311 AM21
Licence No and Date	0711001754/24/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00169720AM22
RA File Number	09AA04010512 AM22
Licence No and Date	0911001415/24/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	130 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00171298AM22
RA File Number	08AA04021029 AM22

Licence No and Date	0811002411/26/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	131 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00176298AM22
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 and a reminder was sent on 24.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	132 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00189401AM22
RA File Number	09AA04014451 AM22
Licence No and Date	0911001578/21/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00191938AM22
RA File Number	07AA04034302 AM22
Licence No and Date	0711001971/23/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 and a reminder was sent on 24.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	134 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	G. R. ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00224810AM22
RA File Number	03AA040112417 AM22
Licence No and Date	0311007892/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per DPIIT comments vide; UO No.P47014/117/2022-TSW dated 13.04.2023. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA may take suitable consequential action accordingly.	

Case No.	135 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00231479AM22
RA File Number	02AA04031810 AM22
Licence No and Date	0211001433/29/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	136 / NC/1/MEET/May/202324/5			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023			
HQ File Number	HQRNORM APPLY 00244825AM22			
RA File Number	09AA04016954 AM22			
Licence No and Date	0911001824/08/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 02.06.2023 on DGFT BO Portal as under:				
Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	Turbine Blades (Net content of import item shall be 498.16 Kgs, which should be reflected in the shipping bills and invoices)	958 NOS	STAINLESS STEEL BARS (GRADE: MTB10AAM, SIZE: 43MMX62MM, 36MMX58MM	2509.96 KGS INCLUSIVE OF 405.0% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE:

1. Wastage on the net weight imported 224d stainless steel in the export product.
2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	137 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00257437AM22
RA File Number	09AA04017707 AM22
Licence No and Date	0911001880/18/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 02.06.2023 on DGFT BO Portal as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	Turbine Blades (Net content of import item shall be 570.70 Kgs, which should be reflected in the shipping bills and invoices)	878 NOS	STAINLESS STEEL BARS (GRADE: MTB10AAM, 10705 SIZE: 43MMX62MM, 36MMX58MM, 58MMX96MM, 58MMX84MM, 51MMX85MM)	3441.76 KGS INCLUSIVE OF 503.07 % ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE:

1. Wastage on the net weight imported stainless steel in the export product.
2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product

RA concerned may take suitable consequential action accordingly.

Case No.	138 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00260861AM22
RA File Number	09AA04017797 AM22
Licence No and Date	0911001885/22/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 02.06.2023 on DGFT BO Portal as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	Turbine Blades (Net content of import item shall be 1021.45 kgs, which should be reflected in the shipping bills and invoices)	659 NOS	STAINLESS STEEL BARS (GRADE 10705 SIZE: 54MMX181MM, 42MMX167MM, 40MMX154MM, 48MMX200MM, 48MMX181MM)	6622.95 KGS INCLUSIVE OF 548.39% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE:

1. Wastage on the net weight imported stainless steel in the export product.
2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	139 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00268941AM22

RA File Number	09AA04017911 AM22			
Licence No and Date	0911001957/29/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 02.06.2023 on DGFT BO Portal as under:				
Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	Turbine Blades (Net content of import item shall be 1240.98 Kgs, which should be reflected in the shipping bills and invoices)	3182 NOS	STAINLESS STEEL BARS (GRADE: 10705BA, SIZE: 33MMX52MM, 36MMX61MM, 36MMX51MM, 36MMX58MM, 32MMX46MM, 40MMX62MM, 43MMX62MM, 40MMX68MM)	6332.18 KGS INCLUSIVE OF 410.25% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
NOTE: 1. Wastage on the net weight imported stainless steel in the export product. 2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product. RA concerned may take suitable consequential action accordingly.				

Case No.	140 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00268943AM22
RA File Number	09AA04017909 AM22
Licence No and Date	0911001958/29/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 02.06.2023 on DGFT BO Portal as under:	

Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	Turbine Blades (Net content of import item shall be 856.80 Kgs, which should be reflected in the shipping bills and invoices)	476 NOS	STAINLESS STEEL BARS (GRADE: 10705BA, SIZE: 47MMX75MM, 61MMX110MM, 53MMX96MM, 61MMX106 MM)	4245.92 KGS INCLUSIVE OF 393.80% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE:

1. Wastage on the net weight imported stainless steel in the export product.
 2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product
- RA concerned may take suitable consequential action accordingly.

Case No.	141 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00276397AM22
RA File Number	09AA04018575 AM22
Licence No and Date	0911002008/06/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 02.06.2023 on DGFT BO Portal as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	Turbine Blades (Net content of import item shall be 2070.10 Kgs, which should be reflected in the shipping bills and invoices)	326 NOS	STAINLESS STEEL BARS (GTD-450 -100 MM RCS)	3520.80 KGS INCLUSIVE OF 70.01% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT

				PRODUCT
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NOTE:

1. Wastage on the net weight imported stainless steel in the export product.
 2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.
- RA concerned may take suitable consequential action accordingly.

Case No.	142 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00276416AM22
RA File Number	09AA04018566 AM22
Licence No and Date	0911002009/06/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 02.06.2023 on DGFT BO Portal as under:

SINo	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	Turbine Blades (Net content of import item shall be 4678.57 Kgs, which should be reflected in the shipping bills and invoices)	6409 NOS	STAINLESS STEEL BARS (CB 403- 60 MM, CB 403- 85 MM & GTD 450- 70 MM)	13330.72 KGS INCLUSIVE OF 184.93% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE:

1. Wastage on the net weight imported stainless steel in the export product.
2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export

product.

RA concerned may take suitable consequential action accordingly.

Case No.	143 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00293013AM22
RA File Number	07AX04000094 AM22
Licence No and Date	0711002698/21/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 and a reminder was sent on 24.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	144 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	145 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00004333AM23
RA File Number	31AX04000029 AM22
Licence No and Date	3111000859/05/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis with AA No. :3110067623 dt. 10.12.2019 ratified in Meet No/Date:9/80- ALC2/2020 26.11.2020.	

Case No.	146 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00332544AM22
RA File Number	09AX04000160 AM22
Licence No and Date	0911002390/27/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	147 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00332760AM22
RA File Number	09AX04000147 AM22
Licence No and Date	0911002394/27/01/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	148 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00006482AM23
RA File Number	07AX04000340 AM22
Licence No and Date	0711003230/16/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00373049AM22
RA File Number	05AX04001153 AM22
Licence No and Date	0511010598/02/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	150 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00375101AM22
RA File Number	05AX04001180 AM22

Licence No and Date	0511010666/04/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	151 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00379578AM22
RA File Number	34AX04000329 AM22
Licence No and Date	3411001894/08/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per recommendation of (Tech-1) dated 22.06.2023 on mail as under:

Export Item 1.LM 8.1 P PJ **TIP** GE 24.0 NUMBERS (NOS)

2 LM 60.6 P PJ **ROOT** GE 24.0 NUMBERS (NOS)

TOTAL Net weight per Blade (ROOT AND TIP TOGETHER) 14,706.0 Kg +/- 3 %

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	07,18,19,22,32,53,66,70,71,72,75,77,85,86,87,89,90,97,114,115,116,125,127,130,131,136,137,141,147,150,156,159,160,161,191,197,208,221,222,224,225,226,227,228,229,230,233,234,236,237,238,239,240,241,243,244,245,248,250,262,263,266,267,269,270,273,275,286,287,288,289,313,314,321,322	Components, allowed as per G.N.4
2.	13,17,29,30,45,46,49,54,55,69,76,84,98,107,111,123,126,129,143,144,149,151,155,157,171,172,173,176,177,178,179,183,196,200,206,207,213,246,249,	Consumables Qty as applied for Value altogether restricted to

	256,259,261,264,274,276,279,301,302,304,305,308,309,310,311,312,316,317,318,319,320	1.68 % of FOB Value
3.	162,163,164,165,166,167,168,169,170,181,185,186,281,290,291,292,293,294,295,296,297,298,299,300 may be invalidated for Nil or partial direct import (allowed for procurement from SEZ/FTWZ)	To BE PROCURED FROM SEZ FOR INVALIDATION
4.	Rest of the items	As applied for
RA concerned may take suitable consequential action accordingly.		

Case No.	152 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	HAREEHAR MACHINE TOOLS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00386469AM22
RA File Number	08AX04000515 AM22
Licence No and Date	0811004383/14/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	153 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00390519AM22
RA File Number	05AX04001107 AM22
Licence No and	0511011120/17/03/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	154 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	155 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00390875AM22
RA File Number	05AX04001329 AM22
Licence No and Date	0511011187/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	156 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

HQ File Number	HQRNORM APPLY 00390905AM22
RA File Number	30AX04000133 AM22
Licence No and Date	3011001915/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	157 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00398384AM22
RA File Number	34AX04000417 AM22
Licence No and Date	3411002005/23/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00400083AM22
RA File Number	09AX04000359 AM22
Licence No and Date	0911002748/24/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given through BO portal, by the TE: 1. Submit Mill Test Certificate of imported stainless steel bars of grade CB403. 2. Submit drawing of Turbine blade with dimensions of raw material (Stainless steel bars of 60 MM and 85 MM) and dimension of finished blade.	

The case stands deferred.

Case No.	159 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00400093AM22
RA File Number	05AX04001417 AM22
Licence No and Date	0511011347/24/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00401476AM22
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	161 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00408499AM22

RA File Number	09AX04000370 AM22
Licence No and Date	0911002803/30/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to Ratify the ad-hoc norms as per recommendation of (SKB) dated 06.06.2023 on DGFT BO Portal as under: 1. Wastage on the net weight imported stainless steel in the export product. 2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	162 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	KARMEN INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00408577AM22
RA File Number	04AX04000328 AM22
Licence No and Date	0411003007/30/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	163 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000019AM23
RA File Number	03AX04001880 AM22
Licence No and Date	0311013540/01/04/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	164 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000626AM23
RA File Number	03AX04000192 AM23
Licence No and Date	0311014542/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	165 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000921AM23
RA File Number	07AX04000164 AM23
Licence No and Date	0711004049/23/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	INSPIRON ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00002748AM23
RA File Number	08AX04000643 AM23

Licence No and Date	0811005815/23/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	167 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00002780AM23
RA File Number	24AX04000086 AM23
Licence No and Date	2411001809/25/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	168 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	COOPER ELEVATORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00002781AM23
RA File Number	04AX04000465 AM23
Licence No and Date	0411003859/25/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	169 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

and Date	
HQ File Number	HQRNORM APPLY 00002788AM23
RA File Number	05AX04001323 AM23
Licence No and Date	0511014480/25/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	170 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	NUVOTEC TITANIUM PROCESS EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00002867AM23
RA File Number	26AX04000043 AM23
Licence No and Date	2611000682/30/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00002914AM23
RA File Number	56AX04000159 AM23
Licence No and Date	5611001144/02/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 and a reminder was sent on 24.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.	

The case stands deferred.

Case No.	172 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00002933AM23
RA File Number	03AX04002687 AM23
Licence No and Date	0311017627/02/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	173 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00004979AM23
RA File Number	05AX04001635 AM23
Licence No and Date	0511014728/09/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	174 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00003211AM23
RA File Number	03AX04003245 AM23

Licence No and Date	0311018003/19/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	175 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00003444AM23
RA File Number	05AX04001862 AM23
Licence No and Date	0511015059/28/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00003578AM23
RA File Number	05AX04001950 AM23
Licence No and Date	0511015196/07/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	177 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

and Date	
HQ File Number	HQRNORM APPLY 00003579AM23
RA File Number	05AX04001951 AM23
Licence No and Date	0511015197/07/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	178 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00003627AM23
RA File Number	04AX04000620 AM23
Licence No and Date	0411004086/11/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	179 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00003647AM23
RA File Number	05AX04001941 AM23
Licence No and Date	0511015241/11/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder was sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	180 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00003651AM23
RA File Number	04AX04000496 AM23
Licence No and Date	0411004090/11/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 and a reminder was sent on 24.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	181 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00003652AM23
RA File Number	04AX04000495 AM23
Licence No and Date	0411004091/11/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 and a reminder was sent on 24.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.	

The case stands deferred.

Case No.	182 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00003678AM23
RA File Number	30AX04000301 AM23
Licence No and Date	3011002675/13/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00003703AM23
RA File Number	34AX04000667 AM23
Licence No and Date	3411002909/13/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 and a reminder was sent on 24.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.	
The case stands deferred.	

Case No.	184 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	RAVI TECHNOFORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004412AM23
RA File Number	24AX04000220 AM23
Licence No and Date	2411001992/17/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	CARRIER ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004421AM23
RA File Number	05AX04002390 AM23
Licence No and Date	0511015867/17/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder was sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT portal. The case stands deferred.	

Case No.	186 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

HQ File Number	HQRNORM APPLY 00004429AM23
RA File Number	07AX04001148 AM23
Licence No and Date	0711005719/17/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	187 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004431AM23
RA File Number	56AX04000232 AM23
Licence No and Date	5611001285/17/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	188 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004529AM23
RA File Number	04AX04000589 AM23
Licence No and Date	0411004492/22/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/1/MEET/May/202324/5
Case Status	Case Deferred

Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004553AM23
RA File Number	56AX04000244 AM23
Licence No and Date	5611001302/23/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	190 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004565AM23
RA File Number	03AX04004241 AM23
Licence No and Date	0311019480/24/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.03.2023 and a reminder was sent on 21.03.2023, 05.04.2023, 20.04.2023, 05.05.2023, 20.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	191 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004566AM23
RA File Number	03AX04004244 AM23
Licence No and Date	0311019481/24/11/2022

Norms Committee Decision:
Case deferred for comments of TE.

Case No.	192 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004581AM23
RA File Number	05AX04002296 AM23
Licence No and Date	0511015676/24/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	193 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004613AM23
RA File Number	05AX04002080 AM23
Licence No and Date	0511016024/25/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004633AM23

RA File Number	34AX04000740 AM23
Licence No and Date	3411002981/28/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004634AM23
RA File Number	34AX04000680 AM23
Licence No and Date	3411002931/28/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00000166AM24
RA File Number	34AX04000806 AM23
Licence No and Date	3411003071/02/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 06.06.2023 on mail as under: Export item: synchronous drain pump dpo20-076 Quantity: 160000 nos Items of import: components (sl no 1 to 13): net to net under general note-4 with accountability	

clause.

Items of import: raw materials (sl no 14 to 15): wastage: nil. The quantity of import should be matched with the quantity of the same item in the export product with an accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	197 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM REVIW00000168AM24
RA File Number	34AX04000804 AM23
Licence No and Date	3411003082/02/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 06.06.2023 on mail as under:

Export item: synchronous drain pump dps25-365(our item no. 612000365)

Quantity: 80000 nos

Items of import: components (sl no 1 to 7): net to net under general note-4 with accountability clause.

Items of import: raw materials (sl no 8 to 10): wastage: nil. The quantity of import should be matched with the quantity of the same item in the export product with an accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	198 / NC/1/MEET/May/202324/5
Case Status	Case Deferred

Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004810AM23
RA File Number	05AX04002592 AM23
Licence No and Date	0511016184/05/12/2022
Norms Committee Decision: The committee considered the case and decided to send the deficiency letter to the firm. The case stands deferred.	

Case No.	199 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00004816AM23
RA File Number	07AX04001190 AM23
Licence No and Date	0711005865/05/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder was sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT portal. The case stands deferred.	

Case No.	200 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00005625AM23

RA File Number	03AX04004891 AM23
Licence No and Date	0311020587/10/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given through BO portal, by the TE: 1. Application on ANF 4 A 2. Calculations of wastage with supporting drawings. The case stands deferred.	

Case No.	201 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00005649AM23
RA File Number	02AX04000576 AM23
Licence No and Date	0211003647/10/01/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	202 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00005650AM23
RA File Number	04AX04000841 AM23
Licence No and Date	0411004745/10/01/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	203 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00005661AM23
RA File Number	03AX04005034 AM23
Licence No and Date	0311020621/11/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	204 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00005664AM23
RA File Number	02AX04000577 AM23
Licence No and Date	0211003649/11/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	205 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00005669AM23
RA File Number	05AX04002896 AM23
Licence No and Date	0511016823/11/01/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	206 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00005694AM23
RA File Number	31AX04000304 AM23
Licence No and Date	3111001955/12/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder was sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT portal. The case stands deferred.	

Case No.	207 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00005718AM23
RA File Number	56AX04000338 AM23
Licence No and Date	5611001476/13/01/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	208 / NC/1/MEET/May/202324/5
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Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00005788AM23
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00005974AM23
RA File Number	07AX04001645 AM23
Licence No and Date	0711006302/30/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006446AM23
RA File Number	03AX04005684 AM23
Licence No and Date	0311021566/20/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder was sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the	

requisite information within 15 days on DGFT portal.

The case stands deferred.

Case No.	211 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006447AM23
RA File Number	04AX04000983 AM23
Licence No and Date	0411004915/20/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	212 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006469AM23
RA File Number	56AX04000377 AM23
Licence No and Date	5611001571/20/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	213 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

and Date	
HQ File Number	HQRNORM APPLY 00006471AM23
RA File Number	31AX04000348 AM23
Licence No and Date	3111002027/20/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	214 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006496AM23
RA File Number	33AX04000107 AM23
Licence No and Date	3311001088/21/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006511AM23
RA File Number	04AX04001013 AM23
Licence No and Date	0411004922/22/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/1/MEET/May/202324/5
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Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006519AM23
RA File Number	03AX04005599 AM23
Licence No and Date	0311021631/23/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006520AM23
RA File Number	56AX04000398 AM23
Licence No and Date	5611001588/23/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	218 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006521AM23
RA File Number	56AX04000397 AM23
Licence No and Date	5611001590/23/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006529AM23
RA File Number	56AX04000399 AM23
Licence No and Date	5611001591/23/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	220 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006530AM23
RA File Number	56AX04000401 AM23
Licence No and Date	5611001592/23/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	221 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006531AM23
RA File Number	56AX04000400 AM23
Licence No and Date	5611001593/23/02/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	222 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006552AM23
RA File Number	34AX04001075 AM23
Licence No and Date	3411003421/23/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	223 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006558AM23
RA File Number	34AX04001064 AM23
Licence No and Date	3411003406/23/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (Tech - 1) dated 22.06.2023 on DGFT BO Portal as under:	
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1	21,47,48,49,50,51,52,53,58,65,67,68,69, 70,84,85,86,94,96,97,98,99,100,101, 102,103,104,106,107,108,109,110,111, 112,114,116,117,118,119,120,121,122, 124,125,126,127,128,129,130,137,138, 142,144,148,149,150,151	Components, allowed as per G.N.4
2.	8,12,13,81,87,92,95,131,132,139,141, 147,154,155,156,160,161	Consumables Qty as applied for Value altogether restricted to 1.76 % of FOB Value
3.	1,4,5,6,7,25,26,27,28,29,30,32,33,37,38, 39,40,41,42,43,55,59,60,61,62,63,64, 66,72,73,74,75,88,89,90,91,93,133,157, 158,159	To BE PROCURED FROM SEZ FOR INVALIDATION FOR NIL OR PARTIAL IMPORT
4.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	224 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006578AM23
RA File Number	34AX04001074 AM23
Licence No and Date	3411003419/24/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	225 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006646AM23
RA File Number	04AX04001037 AM23
Licence No and Date	0411004957/27/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 06.06.2023 on mail as under: Item of export: 1. (inner condenser core ass'y (sx2-l) - h30113-1980 Qty: 8000 nos Items of import: sl no 1: 1.01kg/kg on the net weight of tubes in the export product. Sl no 2: 1.01 kg on the net weight of aluminum alloy foil in the form of fins in the export product. Sl no 3 to 7: net to net under general note-4 with accountability clause.	

Sl no 8: as applied

2. Inner condenser core ass'y (sx2-r) - h30113-2050

Qty: 1500nos

Items of import to be allowed: sl no 1: 1.01kg/kg on the net weight of tubes in the export product.

Sl no 2: 1.01 kg on the net weight of aluminum alloy foil in the form of fins in the export product.

Sl no 3 to 7: net to net under general note-4 with accountability clause.

Sl no 8: as applied

RA concerned may take suitable consequential action accordingly.

Case No.	227 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006647AM23
RA File Number	34AX04001065 AM23
Licence No and Date	3411003452/27/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	228 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006669AM23

RA File Number	03AX04005787 AM23
Licence No and Date	0311021796/28/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	229 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00006723AM23
RA File Number	04AX04000984 AM23
Licence No and Date	0411004983/03/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	231 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00007280AM23
RA File Number	04AX04001145 AM23
Licence No and Date	0411005174/29/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	232 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MECTECH PROCESS ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00007289AM23
RA File Number	05AX04003616 AM23
Licence No and Date	0511018072/29/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	233 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00007291AM23
RA File Number	05AX04003565 AM23
Licence No and Date	0511018076/29/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 06.06.2023 on mail as under:	
Export item: parts consisting pre-fabricated pipings for boilers	

Quantity: **238 Mt**

(i) Item no 1: 1.02 kg/kg on the net weight of pipings the export product.

(ii) Item no 2&3 : net to net under general note 4 with accountability clause.

Note: the grade and sizes of the imported pipes should be matched with the grade and sizes of the pipes, going in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	234 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00007296AM23
RA File Number	05AX04003576 AM23
Licence No and Date	0511018085/29/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	235 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00007334AM23
RA File Number	05AX04003656 AM23
Licence No and Date	0511018104/31/03/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	236 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00007343AM23
RA File Number	05AX04003571 AM23
Licence No and Date	0511018119/31/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	237 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00007351AM23
RA File Number	34AX04001197 AM23
Licence No and Date	3411003568/31/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	238 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	CML BIOTECH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000006AM24
RA File Number	10AX04000305 AM23

Licence No and Date	1011001697/03/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (Tech-1) dated 22.06.2023 on DGFT BO Portal as under: 1. Description of import item vacuum rubber stopper amended to read as bromo butyl vacuum rubber stopper and wastage of 1% may be allowed as applied for. 2. Pet resin rampet may be allowed with 1 % wastage as asked and qty may be allowed as 1.01 kg/content in export 3. Serum separation gel may be allowed with 1 % wastage as asked and qty may be allowed as 1.01 kg/content in export RA concerned may take suitable consequential action accordingly.	

Case No.	239 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000037AM24
RA File Number	34AX04001207 AM23
Licence No and Date	3411003577/06/04/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	240 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000048AM24
RA File Number	05AX04003503 AM23

Licence No and Date	0511018169/06/04/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000081AM24
RA File Number	34AX04000018 AM24
Licence No and Date	3411003585/10/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (Tech-1) dated 22.06.2023 on DGFT BO Portal as under:

Export Item: LM 47.6 P 2 ROTAR BLADE - 12.0 Nos

Net weight 8428.0 KG +/-3% per BLADE

Import item:

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	03,05,10, 11,17,18,19,20,21,22,26,37,48,49,57,69,70,71	Components, allowed as per G.N.4
2.	09,12,16,33,59,68 and 76	Consumables, Qtyas applied for, Value altogether restricted to 1.81 % of FOB Value
3	Rest of the items	As applied for

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RA concerned may take suitable consequential action accordingly.

Case No.	242 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000083AM24
RA File Number	03AX04000017 AM24
Licence No and Date	0311022702/11/04/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	243 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000098AM24
RA File Number	31AX04000371 AM23
Licence No and Date	3111002189/11/04/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	244 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000149AM24
RA File Number	05AX04000060 AM24
Licence No and Date	0511018270/12/04/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000181AM24
RA File Number	34AX04000026 AM24
Licence No and Date	3411003594/13/04/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	246 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000208AM24
RA File Number	03AX04000049 AM24
Licence No and Date	0311022819/17/04/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	247 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000250AM24
RA File Number	05AX04000109 AM24
Licence No and Date	0511018345/18/04/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	248 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000251AM24
RA File Number	05AX04000129 AM24
Licence No and Date	0511018346/18/04/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	249 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000252AM24
RA File Number	05AX04000128 AM24
Licence No and Date	0511018347/18/04/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000253AM24
RA File Number	05AX04000114 AM24
Licence No and Date	0511018348/18/04/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/1/MEET/May/202324/5
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00000269AM24
RA File Number	05AX04000010 AM24
Licence No and Date	0511018362/18/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per recommendation of (SKB) dated 06.06.2023 on DGFT BO Portal as under: Export item: parts consisting pre-fabricated pipings for boilers. Quantity: 32 Mt (I) Item no 1,2 &7: 1.02 kg/kg on the net weight of pipe in the export product. (ii) Item no 3,4,5&6: net to net under general note 4 with accountability clause. Note: the grade and sizes of the imported pipes should be matched with the grade and sizes of	

the pipes, going in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	252 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001040AM24
RA File Number	09AX04000151 AM24
Licence No and Date	0911005094/23/05/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	253 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001040AM24
RA File Number	09AX04000151 AM24
Licence No and Date	0911005094/23/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the AA 0911005094 of the applicant firm is a duplicate case as it is listed at S.No.252. The committee, therefore decided to Withdraw the case.	

Case No.	254 / NC/1/MEET/May/202324/5
Case Status	Case Deferred

Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001049AM24
RA File Number	05AX04000432 AM24
Licence No and Date	0511018943/23/05/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001049AM24
RA File Number	05AX04000432 AM24
Licence No and Date	0511018943/23/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the AA 0511018943 of the applicant firm is a duplicate case as it is listed at S.No.254. The committee, therefore decided to Withdraw the case.	

Case No.	256 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001066AM24
RA File Number	34AX04000132 AM24
Licence No and Date	3411003744/24/05/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	257 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001066AM24
RA File Number	34AX04000132 AM24
Licence No and Date	3411003744/24/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 3411003744 of the applicant firm is a duplicate case as it is listed at S.No.256. The committee, therefore decided to Withdraw the case.	

Case No.	258 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001092AM24
RA File Number	05AX04000400 AM24
Licence No and Date	0511018980/25/05/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	259 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001092AM24
RA File Number	05AX04000400 AM24

Licence No and Date	0511018980/25/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 0511018980 of the applicant firm is a duplicate case as it is listed at S.No.258. The committee, therefore decided to Withdraw the case.	

Case No.	260 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MERCK LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001096AM24
RA File Number	03AX04000808 AM24
Licence No and Date	0311023884/25/05/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	261 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	MERCK LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001096AM24
RA File Number	03AX04000808 AM24
Licence No and Date	0311023884/25/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 0311023884 of the applicant firm is a duplicate case as it is listed at S.No.260. The committee, therefore decided to Withdraw the case.	

Case No.	262 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001106AM24
RA File Number	05AX04000533 AM24
Licence No and Date	0511018994/25/05/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	263 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001106AM24
RA File Number	05AX04000533 AM24
Licence No and Date	0511018994/25/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the AA 0511018994 of the applicant firm is a duplicate case as it is listed at S.No.262. The committee, therefore decided to Withdraw the case.	

Case No.	264 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	MERCK LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001112AM24
RA File Number	03AX04000852 AM24
Licence No and Date	0311023931/25/05/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	265 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	MERCK LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001112AM24
RA File Number	03AX04000852 AM24
Licence No and Date	0311023931/25/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the AA 0311023931 of the applicant firm is a duplicate case as it is listed at S.No.264. The committee, therefore decided to Withdraw the case.	

Case No.	266 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001117AM24
RA File Number	05AX04000426 AM24
Licence No and Date	0511018998/25/05/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	267 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023

HQ File Number	HQRNORM APPLY 00001117AM24
RA File Number	05AX04000426 AM24
Licence No and Date	0511018998/25/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 0511018998 of the applicant firm is a duplicate case as it is listed at S.No.266. The committee, therefore decided to Withdraw the case.	

Case No.	268 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001118AM24
RA File Number	05AX04000531 AM24
Licence No and Date	0511018999/25/05/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	269 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001118AM24
RA File Number	05AX04000531 AM24
Licence No and Date	0511018999/25/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 0511018999 of the applicant firm is a duplicate case as it is listed at S.No.268. The committee, therefore decided to Withdraw the case.	

Case No.	270 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001144AM24
RA File Number	04AX04000129 AM24
Licence No and Date	0411005475/26/05/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	271 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001144AM24
RA File Number	04AX04000129 AM24
Licence No and Date	0411005475/26/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the AA 0411005475 of the applicant firm is a duplicate case as it is listed at S.No.270. The committee, therefore decided to Withdraw the case.	

Case No.	272 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001145AM24
RA File Number	04AX04000132 AM24

Licence No and Date	0411005476/26/05/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	273 / NC/1/MEET/May/202324/5
Case Status	Case Rejected
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001145AM24
RA File Number	04AX04000132 AM24
Licence No and Date	0411005476/26/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the AA 0411005476 of the applicant firm is a duplicate case as it is listed at S.No.272. The committee, therefore decided to Withdraw the case.	

Case No.	274 / NC/1/MEET/May/202324/5
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001184AM24
RA File Number	05AX04000559 AM24
Licence No and Date	0511019098/30/05/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	275 / NC/1/MEET/May/202324/5
Case Status	Case Rejected

Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202324/ 5 and 23/06/2023
HQ File Number	HQRNORM APPLY 00001184AM24
RA File Number	05AX04000559 AM24
Licence No and Date	0511019098/30/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the AA 0511019098 of the applicant firm is a duplicate case as it is listed at S.No.274. The committee, therefore decided to Withdraw the case.	